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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 281/99

IN

O A No. 1717/95

New Delhi; this the 6th day of January, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

S. M. Sinha,
G-1, Palika Niwas,

Lodhi Road,
New Delhi - 3

.... Applicant.

Versus

Union of India, through its
Secretary,

Ministry of Information &

Broadcasting,
Shastri Bhawan,
Rajendra Prasad Road,
New Delhi.

2. Director General,
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi - 1

.... Respondents.

ORDER (BY CIRCULATION)

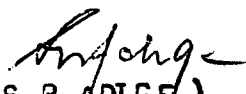
HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of section 22(3)(F) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.


(KULDIP SINGH)
MEMBER (J)


(S. R. ADIGE)
VICE CHAIRMAN (A).

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